

3

2

4

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 88 of 1994

Date of Decision: 3.3.1994

Purna Chandra Sahoo

Applicant(s)

Versus

Union of India & Others

Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? No.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.

MEMBER (ADMINISTRATIVE)

03 MAR 94

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK**

Original Application No. 88 of 1994

Date of Decision: 3. 3. 1994

Purna Chandra Sahoo

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. R. B. Mohapatra,
N. J. Singh,
J. K. Nayak
U. K. Bhatta,
Advocates

For the respondents

C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. H. RAJENDRA PRASAD, MEMBER (ADMN) : In this case, the applicant, Shri P.C. Sahoo has made a series of representations to the concerned authorities airing his grievances regarding certain payments/ deductions from his provident fund, gratuity and leave salary at the time of retirement on superannuation. According to Mr. R.B. Mohapatra, learned counsel for the petitioner, none of these representations have evoked any response from the authorities.

It is, therefore, directed that the DRM, S.E. Railway, Chakradharpur, shall dispose of the applicant's representation dated 8.1.1993 within 30 days from the date of receipt of these orders. It is also directed that a speaking and reasoned order may be given to the applicant while disposing of his representation. The applicant is given the liberty of agitating his grievance if any, after the disposal of the representation by the concerned authority. The application is thus disposed of. No costs.

MEMBER (ADMINISTRATIVE)
Central Administrative Tribunal 03 MAR 94.
Cuttack Bench Cuttack
dated the 3.3.1994/ B.K. Sahoo

